

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4653  
ANSWERED ON:18.12.2009  
EXTENSION OF ACT TO SCHEDULED AREAS  
Shetkar Shri Suresh Kumar

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether the Government of Andhra Pradesh has sent any proposal for enacting a legislation to extend Part IXA of the Constitution (74th Amendment) Act to the scheduled areas also so as to extend democratic set up of Municipalities in scheduled areas in the State;
- (b) if so, the details thereof ; and
- (c) the action taken by the Union Government thereon?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a): Yes, Madam.

(b): A request has been received from Government of Andhra Pradesh in November 2009 to extend Part IXA of the Constitution (74th amendment) Act to the scheduled areas in the State.

(c): The issue of extension of the provisions of Part IXA of the Constitution to Scheduled Areas has been examined and a decision to proceed with amendment of the Constitution has not been taken.